



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं०
Ref. No. 266/OA-440/NGT/24

दिनांक 30.07.20 24
Date.....20

To,

The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.
E-Mail : judicial-ngt@gov.in

Sub: Compliance report in pursuant to the order Dated 22.05.2024 passed by the Hon'ble National Green Tribunal, New Delhi in OA No-440/2023, Naveen Kumar Versus State of U.P. and Other

Sir,

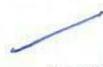
That in Compliance of the order dated 22.05.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No.-440/2023, Naveen Kumar Versus State of U.P. and Other, the compliance report is annexed herewith and forwarded to you with the request that the same may place before the Hon'ble Tribunal for kind perusal and consideration.

Yours faithfully,


(Deepa Arora)
Regional Officer

Copy :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate , Hon'ble Suprem Court/N.G.T., New Delhi for perusal and necessary action please.
3. Chief Law Officer (incharge), U.P. Pollution Control Board, Lucknow for information and necessary action.
4. Chief Environmental Officer, Circle-2, U.P. Pollution Control Board, Lucknow for information and necessary action.


Regional Officer

COMPLIANCE REPORT IN PURSUANT TO THE ORDER DATED 22.05.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN OA NO.-440/2023, NAVEEN KUMAR V/S STATE OF U.P. AND OTHER.

1. That vide its order dated 22.05.2024 Hon'ble National Green Tribunal, New Delhi has passed the following directions:
.....
 3. *The respondents, Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), National Mission for Clean Ganga (NMCG), State Level Environment Impact Assessment Authority (SEIAA), UP and District Magistrate, Jhansi have filed their response.*
 4. *We also find that Respondent No. 4 - UPPCB is required to monitor and ensure compliance of norms by the Respondent No. 11. Though the Respondent No. 4 is duly served, yet not represented in the matter and no response on behalf of Respondent No. 4, Member Secretary, UPPCB has been filed. Hence, we have no option but to direct personal appearance of the Member Secretary, UPPCB by virtual mode on the next date of hearing.....*

2. That the undersigned is a law abiding citizen and tenders his unqualified and unconditional apology before this Hon'ble Tribunal and that the non compliance of the above said order/direction is not a willful disobedience. Further the undersigned comes before this Tribunal with folded hands and humbly prays to discharge from the personal appearance. The delay in compliance of the order dated 22.05.2024 passed by this Hon'ble Tribunal is neither intentional nor deliberate. It is most humbly states that the present litigation is not an adversarial litigation and the Uttar Pradesh Pollution Control Board will not leave any stone unturned to the get the order of this Hon'ble Tribunal complied in its true letter and spirit as regards to the directions passed by this Hon'ble Tribunal. The Uttar Pradesh Pollution Control Board is taking all the necessary steps regarding the matter in question with utmost fairness in the minimum possible time.

3. That in compliance to the directions, quoted above, the officials of the State Board has inspected the site of Respondent No.-11, i.e. Project Proponent in question, on 19.06.2024. During inspection observations made by the Inspection Team are deposed herein under:

- I. That the District Magistrate, Jhansi (Mining Department) has granted the mining lease in favour of the M/s Vipin Kumar Saxena vide letter no.-1557/30MMC/2019-20 dated 28.01.2020. A copy is attached herewith as **Annexure No.-1.**
- II. That on 06.05.2022 a public hearing regarding Environment Clearance was held under the Chairmanship of the District Magistrate, Jhansi, for which an advertisement has been published in the daily news papers i.e. Danik Jagaran and Times of India, respectively. A copy of the public hearing is attached herewith as **Annexure No.-2.**
- III. That M/s Vipin Kumar Saxena situated on Khand No.-01, Gata No.-1419Kh, Village-Dhamnaud, Tehsil-Garautha, District-Jhansi (Latitude-25.68258333 & Longitude-79.386555) having Environment Clearance issued by SEIAA, UP, vide EC Identification No.-EC22B001UP110182, File No.-6860/5578, on 18.11.2022. A copy is attached herewith as **Annexure No.-3.**
- IV. That the project proponent has applied for CTO along with requisite consent to operate fees and before issuing the Consent to Operate (CTO) an Inspection has been conducted by the officials of the UPPCB, Jhansi on 02.01.2023. CTO is valid upto year 2027. A copy of inspection report is attached herewith as **Annexure No.-4.**
- V. That the ambient air quality of the mining lease was checked on 21.06.2024 and found within norms. A copy of ambient air quality report is attached herewith as **Annexure No.-5.**
- VI. That an environmental statement provided by the project proponent, i.e. M/s Vipin Kumar Saxena, for the financial year ending with 31st March, 2024 is attached herewith as **Annexure No.-6.**
- VII. That during inspection on 21.6.2024, water sprinkling was found to be done by the project proponent to control dust during operation at project site in accordance with the conditions of Environmental Clearance. It was also observed that the vehicles filled with sand/morrum are transported after sprinkling water and covering them. PUC certified vehicles are used by the project proponent to control

noise and air pollution. No leakage of any oil and grease by the vehicles was found into the river.

- VIII. That the project proponent is directed/instructed to make satisfactory arrangements for residence with mobile toilet and drinking water for the labors and also for the increase of tree plantation.
4. That the status of compliance regarding the General Conditions and Specific Conditions of environment clearance issued by SEIAA UP, which is also forwarded to SEIAA UP for further necessary action, is also attached herewith as **Annexure No.-7** in a tabulated format for the perusal of this Hon'ble Tribunal.
 5. That the status of compliance regarding the Conditions of CTO issued by UPPCB is also attached herewith as **Annexure No.-8** for the perusal of this Hon'ble Tribunal.
 6. Photograph of the inspection sight is attached herewith as **Annexure No.-9** for the perusal of this Hon'ble Tribunal.

The compliance report is hereby submitted before this Hon'ble Tribunal for perusal and kind consideration.

Yours' Sincerely

Deepa
30.7.24

(Deepa Arora)
Regional Officer
U. P. Pollution Control Board,
Jhansi

कार्यालय जिलाधिकारी, झाँसी।
(खनिज अनुभाग)

पत्रांक:- 1557 / 30एम0एम0सी0 / 2019-20

दिनांक: 28/01/2020

श्री विपिन कुमार सक्सैना
पुत्र श्री ओम प्रकाश सक्सैना
निवासी-एम.आई.जी.-ए/135, आशियाना प्रथम
तहसील व जिला-मुरादाबाद।

* खनन पट्टा की स्वीकृति हेतु सहमति-पत्र
(Letter of Intent for grant of mining lease)



जनपद-झाँसी में प्रवाहित होने वाली नदियों के तल में स्थित बालू/मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अध्याय-स्कार के नियम-23 के उप नियम(1) के प्राविधानों के अन्तर्गत इस कार्यालय के पत्र संख्या-1270/30एम0एम0सी0/विज्ञप्ति-बालू/मौरम/ 2019-20 दिनांक: 26.11.2019 के द्वारा रिक्त घोषित कर, शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी0सी0-1 दिनांक: 14.08.2017 सहपटित शासनादेश संख्या-2168/86-2019-57 (सा0मा0)/2017 दिनांक: 09.10.2019 में उल्लिखित शर्तों के अधीन क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अन्तर्गत इच्छुक एवं अर्ह व्यक्तियों से प्रस्ताव एवं बोली आमंत्रित की गयी थी।

2- उक्त क्रम में आपने जनपद-झाँसी की तहसील-गरौठा के ग्राम-धमनौड़ गाटा संख्या-1419ख (खण्ड-1) रकबा-24.00 हेक्टेयर में स्थित क्षेत्र तथा उस क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,50,000.00 घन मीटर बालू/मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से रु0 352.00 (शब्दों में रुपये तीन सौ बावन) प्रति घन मीटर की बोली विज्ञप्ति दिनांक: 26.11.2019 में उल्लिखित शर्तों के अधीन दी है। आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपचारिक रूप से स्वीकार की जाती है।

शर्तें:

- 1- विषयगत क्षेत्र में उपलब्ध आंकलित मात्रा 2,50,000.00 घन मीटर बालू/मौरम के लिये रु0 352.00 (शब्दों में रुपये तीन सौ बावन) प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 8,80,00,000.00 (शब्दों में रुपये आठ करोड़ अरसी लाख) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु0 2,20,00,000.00 (शब्दों में रुपये दो करोड़ बीस लाख) प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 1,76,00,000.00 (शब्दों में रुपये एक करोड़ छियत्तर लाख) प्रथम किश्त के मद में आपको इस सहमति-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने की जमा धनराशि (अर्नेष्ट मनी) प्रतिभूति के मद में समायोजित कर ली जायेगी। लेटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में

जमा करना अनिवार्य है अन्यथा धनराशि जमा करने में यदि आप असफल रहते हैं, तब आपके द्वारा अर्नेष्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।

- 2- उप खनिज का पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष की धनराशि ₹0 8,80,00,000.00 (शब्दों में रुपये आठ करोड़ अस्सी लाख) पर अनुवर्ती वर्षों में 10 प्रतिशत की उत्तोल्लर वृद्धि सहित देय होगी।
- 3- प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार को समय-समय पर निर्धारित प्रक्रिया के अनुसार भुगतान करना अनिवार्य होगा। देय किश्त की धनराशि जमा करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि पर नियमानुसार ब्याज सहित वसूली की जायेगी।
- 4- लेटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना अनुमोदन हेतु प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अन्तर्गत ₹0 10,000-00 प्रति दिन की दर से शास्ति आपकी ऊपर अधिरोपित की जायेगी।
- 5- उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टाधारक क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
- 6- पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संकिया तत्काल आरम्भ की जानी होगी।
- 7- नियमावली, 1963 के नियम 34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त कर सकेंगे।
- 8- नियमावली, 1963 के नियमावली, 1963 के नियम 34(5) के अन्तर्गत पर्यावरण अनापत्ति प्रमाण-पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन पट्टा विलेख का निष्पादन कराना अनिवार्य होगा। नियमावली, 1963 के नियम 34(5) के प्राविधानों के उल्लंघन की दशा में प्रस्तावक द्वारा प्रथम किश्त एवं प्रतिभूति के मद में जमा धनराशि, समपूहृत करते हुये पूर्व में निर्गत लेटर ऑफ इन्टेन्ट निरस्त कर दिया जायेगा।
- 9- पट्टाधारक द्वारा नियम-35 के प्राविधानों के अन्तर्गत माइन्स क्लोजर प्लान तथा भारत सरकार, वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक: 14.09.2006 सपठित अधिसूचना दिनांक: 15.01.2016 तथा समय-समय पर पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर प्रस्तुत करेंगे।



U.P. CHAUHAN
M.Sc. U.P. F.A.E. E.I.A. Coord.
Mining & Environment Consultant
RQP/CDN/165/2005/A
& RQP/UPDGM/No. 010/2019

- 10- नियमावली-1963 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से पट्टेदार जमा कराये जाने हेतु उत्तरदायी होगा।
- 11- राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर का दो प्रतिशत टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास,झाँसी में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि पट्टेदार नियमानुसार जमा करायेंगे।
- 12- पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित करायेंगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह को और खम्भे लगायेगा जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने को आवश्यक होगा।
- 13- पट्टा विलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियायें पट्टेदार प्रारम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण कुशल कारीगर की भाँति करेंगे।
- 14- पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व किसी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टाधारक उक्त चैक पोस्ट/गेट पर आर0एम0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उप बन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जान पर रिकॉर्ड को उपलब्ध करायेगा।
- 15- पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एम0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली,1963 के नियम-59 के अन्तर्गत वह शास्ति का भागीदार होगा।
- 16- माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
- (1) The Weigh bridge device should use the MQTT protocol to transmit data.
- (2) The Weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 17- तीन मीटर की गहराई अथवा जल स्तर, में से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
- 18- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
- 19- नदी की जल धारा में संक्शन लिफ्टर आदि मशीन द्वारा खनन कार्य नहीं किया जायेगा।

[Handwritten Signature]

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- 20- स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
- 21- यदि पट्टा धारक द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 22- उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- 23- पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जा सकेगा।
- 24- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टा धारक को मान्य होगी।
- 25- माननीय उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

मानचित्र संलग्न:


23/01/2020
(शिव सहाय अवस्थी)
जिलाधिकारी,
झाँसी।

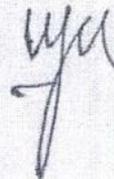
पत्रांक व तद्दिनांक

प्रतिलिपि:-

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
3. आयुक्त, झाँसी मण्डल, झाँसी।
4. प्रभागीय वनाधिकारी, झाँसी वन प्रभगा, झाँसी।
5. वरिष्ठ पुलिस अधीक्षक, झाँसी।
6. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, क्षेत्रीय कार्यालय, झाँसी।
7. उप जिलाधिकारी, गरौठा, झाँसी।
8. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी, 5 पार्क रोड, हजरतगंज, लखनऊ।

(शिव सहाय अवस्थी)
जिलाधिकारी,
झाँसी।



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श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना के पक्ष में स्वीकृत बालू/मौरंग खनन प्रोजेक्ट-गाटा संख्या-1419ख, खण्ड संख्या-01, ग्राम-धमनौड़, तहसील-गरौठा, जनपद-झाँसी उ०प्र० पर कुल क्षेत्रफल-24.0 हेक्टेयर बालू खनन मात्रा (2,50,000.00 घन मी०/वर्ष) सम्बन्धित पर्यावरणीय स्वीकृति की लोकसुनवाई अपर जिलाधिकारी (वि०/रा०) महोदय, झाँसी की अध्यक्षता में आयोजित समिति की बैठक दिनांक 06.05.2022 का कार्यवृत्त :-

सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, के पत्रांक-एच71036/सी-2/एन०ओ०सी०-4847/झाँसी/2022 दिनांक 01.02.2022 के सम्बन्ध में जिलाधिकारी महोदय, झाँसी द्वारा दिनांक 28.03.2022 को नियत की गयी लोकसुनवाई तिथि 06.05.2022 के सम्बन्ध में पर्यावरण स्वीकृति की लोकसुनवाई हेतु विज्ञापन प्रकाशन हिन्दी दैनिक समाचार पत्र "दैनिक जागरण" एवं अंग्रेजी समाचार पत्र "टाईम्स ऑफ इण्डिया" में सूचना प्रकाशित करायी गयी (छायाप्रतियाँ संलग्न)।

उपरोक्त वर्णित खनन परियोजना की पर्यावरणीय स्वीकृति सम्बन्धित लोकसुनवाई श्रीमान् अपर जिलाधिकारी (वि०/रा०) महोदय, झाँसी की अध्यक्षता में दिनांक 06.05.2022 को गरौठा तहसील, सभाकक्ष भवन जनपद-झाँसी परिसर में वीडियो ग्राफी युक्त लोक सुनवाई का आयोजन किया गया। अध्यक्ष महोदय तथा लोकसुनवाई समिति में उपस्थित प्राधिकारियों, परियोजना के तकनीकी सलाहकार, परियोजना प्रस्तावक व अन्य क्षेत्रीयजनो की उपस्थिति विवरण की छायाप्रति सुलभ संदर्भ हेतु संलग्न है।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झाँसी द्वारा अध्यक्ष महोदय, लोकसुनवाई समिति एवं उपस्थित जनसमूह का अभिनन्दन किया गया तथा लोकसुनवाई प्रारम्भ किये जाने की अध्यक्ष महोदय से अनुमति चाही गयी। अध्यक्ष महोदय द्वारा अनुमति प्रदान किये जाने के पश्चात् परियोजना के तकनीकी सलाहकार को परियोजना के सम्बन्ध में सभाकक्ष में उपस्थित जन-समुदाय को अवगत कराये जाने हेतु निर्देशित किया गया।

खनन परियोजना के तकनीकी सलाहकार द्वारा अध्यक्ष महोदय, लोकसुनवाई समिति एवं उपस्थित जन-समुदाय को अवगत कराया गया कि प्रस्तावित खनन परियोजना हेतु State Level Environment Impact Assessment Authority, Uttar Pradesh द्वारा TOR दिनांक 08.06.2020 स्वीकृत किया गया है तथा परियोजना के माइनिंग प्लान, भौगोलिक स्थिति, क्षेत्रफल, गाटा संख्या, गाँव एवं बालू एवं मौरंग खनन की सम्भावित एवं अनुमानित मात्रा आदि के सम्बन्ध में प्रकाश डाला गया। बालू एवं मौरंग खनन स्वीकृति के पश्चात् खनन संचालन की अवधि में प्रतिवर्ष विभिन्न जन कल्याणकारी योजना संचालन हेतु प्रस्तावित धनराशि ग्राम पंचायत प्रधान आदि के मार्गदर्शन में व्यय किये जाने हेतु अवगत कराया गया।

अध्यक्ष महोदय लोकसुनवाई समिति द्वारा जन-सुनवाई प्रारम्भ करते हुये उपस्थित जन-समुदाय से खनन परियोजना संचालन से भविष्य में सम्भावित स्वास्थ्य एवं प्रदूषण जनित समस्याओं के सम्बन्ध में आपत्ति, सुझाव, सहमति प्रकट किये जाने हेतु उनके विचार जानना चाहा गया।

अध्यक्ष महोदय द्वारा चाहे गये आपत्ति सुझाव एवं सहमति के सम्बन्ध में निम्नलिखित व्यक्तियों द्वारा पूछे गये प्रश्न आदि का विवरण निम्नवत् है-

1. लोकसुनवाई मे श्री बाबूलाल पुत्र श्री काली चरन, निवासी ग्राम-मछरीकांच, तहसील-जनपद-झांसी द्वारा अनुरोध किया गया कि बालू/मौरंग खनन अनुमति यथाशीघ्र प्रदान करने कष्ट करे, जिससे स्थानीय निवासियों को एवं स्वयं मुझे भी रोजगार प्राप्त हो सके।
2. श्री मुन्नी लाल पुत्र श्री गोकुल निवासी ग्राम-मछरीकांच, तहसील-गरौठा, जनपद-झांसी द्वारा अवगत कराया गया कि खनन परियोजना चालू नही होने के कारण मजदूरी हेतु झांसी शहर आना पड़ता है रोजगार की समस्या का समाधान हो जायेगा, अतः महोदय बालू/मौरंग खनन प्रारम्भ किये जाने की अनुमति प्रदान कर दी जाये, जिससे श्रमिक एवं ट्रैक्टर आदि से व्यवसाय मिल सकेगा।
3. श्री मोहन पुत्र श्री वालादीन निवासी ग्राम-मछरीकांच, तहसील-गरौठा, जनपद-झांसी द्वारा प्रश्न किया गया कि खनन परियोजना मे पर्यावरणीय सुधार हेतु वृक्षारोपण सम्बन्धी क्या कार्य किये जायेगे, खनन परियोजना प्रस्तावक एवं तकनीकी सलाहकार द्वारा अवगत कराया गया कि गाँव, सड़क के किनारे एवं कार्य स्थल के समीप अधिक से अधिक मात्रा मे पेड़ प्रतिवर्ष लगाने एवं पर्यावरणीय दृष्टिकोण से सघन वृक्षारोपड़ कराया जायेगा।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी द्वारा प्रस्तावक एवं तकनीकी परामर्शी से श्रमिक रोजगार एवं व्यवसाय वृद्धि की सम्भावनाओं के सम्बन्ध मे समिति को अवगत कराये जाने हेतु निर्देशित किया गया, तत्क्रम मे प्रस्तावक एवं तकनीकी परामर्शी द्वारा अवगत कराया गया कि खनन परियोजना प्रारम्भ होने पर लगभग 18 व्यक्तियों को रोजगार प्रदान किया जाना प्रस्तावित है तथा अधिकतम स्थानीय व्यक्तियों को ही रोजगार प्रदान किया जायेगा।

इस सम्बन्ध मे श्रीमान् अध्यक्ष महोदय, लोकसुनवाई समिति द्वारा खनन परियोजना प्रस्तावक को निर्देशित किया गया कि खनन परियोजना प्रारम्भ किये जाने की दशा मे श्रमयोजित किये जाने वाले श्रमिको का श्रम विभाग से पंजीकरण सुनिश्चित कराना होगा तथा प्रत्येक Needy family को बिना पक्षपात श्रम संयोजन प्रदान किया जाये।

4. श्री गौरीशंकर विदुआ किसान नेता झांसी द्वारा लोकसुनवाई मे उनके द्वारा अवगत कराया गया कि जनपद-झांसी मे बालू खनन एवं पत्थर खनन के कारण पर्यावरणीय अपघटन होने तथा जैव विविधता आदि कुप्रभावित होने से रोके जाने के लिये श्रीमान् आयुक्त महोदय, झांसी मण्डल झांसी एवं श्रीमान् जिलाधिकारी महोदय, को माँग पत्र दिनांक 30.04.2022 को प्रस्तुत किया गया है, अतः प्रश्नगत समस्याओं के निराकरण की कार्यवाही की जाये।

उपरोक्त वर्णित आपत्ति के सम्बन्ध मे श्रीमान् अध्यक्ष महोदय, लोकसुनवाई समिति द्वारा सभाकक्ष मे उपस्थित जनसमुदाय से इस सम्बन्ध मे जानकारी चाही गयी तथा उपस्थित ग्रामीणो द्वारा श्री गौरीशंकर विदुआ द्वारा लोकसुनवाई समिति मे किये गये शिकायती बिन्दुओ के सम्बन्ध मे अवगत कराया गया कि धसान नदी तट पर विभिन्न खनिज अनुज्ञापियों द्वारा बालू खनन बहुत पहले से किया जाता रहा है एवं जिन बालू खनिज अनुज्ञापियों द्वारा बेतवा नदी मे बालू खनन किया जा रहा है उनके द्वारा गाँव के विकास हेतु वृक्षारोपड़, गाँव की पेयजल व्यवस्था सुधार, प्राथमिक स्कूल विधार्थियों को रबर, पैसिल एवं अन्य स्टेशनरी, सोलर लाईट आदि प्रबंध कर कल्याणकारी काम किये जाते है तथा बालू खनन पश्चात् परिवहन किये जाने वाले बालू को ट्रको से अन्य शहर मे ले जाया जाता है उनके द्वारा परिवहन मार्गो का विकास (गद्दा मुक्त कराया जाना) सड़क के किनारे-किनारे वृक्षारोपड़ एवं जल छिड़काव टैंकर के माध्यम से कराया जाता है।

अतः कोई विशेष परेशानी नहीं होती है एवं प्रश्नगत खनन परियोजना गाटा संख्या- 1419ख, खण्ड संख्या-01, ग्राम-धमनौड़, तहसील-गरौटा, जनपद- झाँसी का संचालन प्रारम्भ किये जाने से किसी रिहायशी आवास एवं ऐतिहासिक, धार्मिक, शासकीय भवनों को क्षति पहुँचने की कोई सम्भावना नहीं है, जबकि ग्रामीणों को श्रमिक के रूप में मजदूरी, ट्रैक्टर मालिकों को बालू खनिज को परिवहन किये जाने से जीविकोपार्जन का अवसर प्राप्त होता है तथा बुन्देखलण्ड में बालू खनन से विभिन्न ग्रामीण आवादी का विकास होता है जिससे आर्थिक समृद्धि सुनिश्चित होती है, अतः ग्रामवासियों को कोई आपत्ति नहीं है।

5. श्री गौरीशंकर विदुआ द्वारा की गयी शिकायत के सम्बन्ध में अपर जिलाधिकारी (वि०/रा०) महोदय, झाँसी द्वारा जिला खनिज अधिकारी, झाँसी को गुणदोष सम्बन्धित वस्तु स्थिति से राज्य प्रदूषण नियंत्रण बोर्ड एवं श्रीमान् जिलाधिकारी महोदय, को बेतवा एवं धसान नदी के बालू खनन से कोई प्रदूषण पर्यावरण अपघटन एवं अवैध खनन के सम्बन्ध में तथ्यात्मक विवरण से अवगत कराये जाने हेतु निर्देशित किया गया।
6. लोकसुनवाई में उपस्थित हुये ग्राम-मछरीकांच, तहसील-गरौटा, जनपद-झाँसी के ग्रामीणों द्वारा बालू खनन अनुमति प्रदान किये जाने के समर्थन में अनुरोध करते हुये टिप्पणी की गयी कि अध्यक्ष महोदय, द्वारा जो लोकसुनवाई की जा रही है सम्बन्धित खनन अनुज्ञापी का खनन भविष्य में प्रारम्भ होगा तब ऐसी स्थिति में पर्यावरण अपघटन एवं पब्लिक न्यूसेंस जनित किया जाना सम्भव ही नहीं है, अतः खननकर्ता को खनन अनुमति प्रदान करने का कष्ट किया जाये एवं प्रदूषण नियंत्रण बोर्ड, वन एवं जीव जन्तु विभाग, झाँसी द्वारा वर्तमान की स्थिति को सत्यापित किया जाये। प्रश्नगत खनन अनुज्ञापी का प्रदूषण किये जाने क्षेत्रीय परिवेशीय वायुगुणता कुप्रभावित किये जाने का योगदान नहीं है, अतः हमारे आर्थिक विकास एवं जीविकोपार्जन स्रोतों को श्री गौरीशंकर विदुआ द्वारा की गयी शिकायत से पृथक रखा जाये।
7. अध्यक्ष महोदय, द्वारा उपरोक्त कथन की पुष्टि व पर्यावरण संरक्षण की महत्ता को प्रधानता से दृष्टिगोचर किये जाने एवं क्षेत्रीय जैव विविधता संरक्षण आदि हेतु क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं खनिज अधिकारी, से वार्ता की गयी, जिसमें क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झाँसी द्वारा अध्यक्ष महोदय से अनुरोध किया गया कि प्रश्नगत पत्थर खनन पर्यावरण स्वीकृति प्रदान किये जाने अथवा नहीं किये जाने का प्रकरण श्रीमान् सक्षम प्राधिकारी, राज्य स्तरीय पर्यावरण संघात प्राधिकरण लखनऊ द्वारा अन्तिम रूप से विचारित किया जाना है।

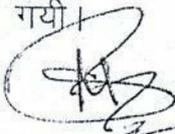
क्षेत्रीय जैव विविधता संरक्षण, पर्यावरण अपघटन नियंत्रण सम्बन्धित कार्यों का उत्तरदायित्व खनन अनुज्ञापी का है, अतः परिवेशीय वायु गुणवत्ता की जाँच हेतु त्रैमासिक अनुश्रवण कराये जाने एवं SEIAA द्वारा पर्यावरणीय स्वीकृति प्रदान किये जाने की स्थिति में SEIAA द्वारा अधिरोपित व विनिर्दिष्ट नियम निर्देशों, प्रतिबंधों का अक्षरशः अनुपालन किया जाना बाध्यकारी होता है, अतः शिकायत के तथ्यों हेतु पर्यावरणीय स्वीकृति सम्बन्धित निर्णय हेतु लोकसुनवाई विवरण उचित माध्यम द्वारा सम्प्रेषित किया जाना उचित होगा। क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, द्वारा अध्यक्ष महोदय, को तथ्य प्रस्तुत किया गया कि यदि सक्षम प्राधिकारी SEIAA द्वारा प्रश्नगत खनन परियोजना को Environmental Clearance प्रदान किये जाने हेतु प्रकरण विचारित किया जाता है, तब खनन प्रारम्भ किये जाने से 10 दिवस पूर्व खननकर्ता द्वारा नियम निर्देशों के अनुपालन का विवरण जिला खनिज अधिकारी, झाँसी को प्रस्तुत किया जाना बाध्यकारी होगा।

ताकि श्रीमान् जिलाधिकारी महोदय, से जिला वनाधिकारी, प्रदूषण नियंत्रण बोर्ड, विशेषज्ञ प्राधिकारी की संयुक्त समिति गठित कराकर निरीक्षण समिति द्वारा खनन क्षेत्र निगरानी करते हुये पर्यावरणीय अपघटन नियंत्रण व जैव विविधता संरक्षण के उपयुक्त उपायो से खनन प्रस्तावक को प्रशिक्षित किया जायेगा एवं खनन परियोजना प्रस्तावक द्वारा पर्यावरण संरक्षण सम्बन्धित अनुपालित किये गये प्रबंधन आदि की वैज्ञानिक व तकनीकी दृष्टिकोण की वस्तु स्थिति से उचित माध्यम द्वारा SEIAA को अवगत कराया जाना बाध्यकारी होगा।

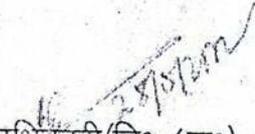
उपरोक्त विचार विमर्श अधीन क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं जिला खनिज अधिकारी द्वारा अध्यक्ष महोदय को सुझाव दिया गया कि प्रदूषण नियंत्रण अधिनियमों की अवहेलना पाये जाने पर अर्थदण्ड कार्यवाही की जानी होगी, तब ऐसी स्थिति के दृष्टिगत खनन अनुज्ञापी द्वारा जिला खनिज अधिकारी के पक्ष में रूपये 2,00,000.00 (रूपये दो लाख) मात्र की बैंक गारंटी बचनबद्धता सहित द्वारा शपथ पत्र प्रस्तुत की जानी होगी, जिससे नियम निर्देशों का उल्लंघन पाये जाने पर दण्ड के रूप में तत्काल जब्ती कार्यवाही की जा सके।

जिला खनिज अधिकारी, झांसी का मतव्य है कि जब खनन किये जाने की अनुमति प्रदान नहीं की गयी है एवं प्रकरण विचाराधीन है तब खनन अनुज्ञापी द्वारा पर्यावरणीय प्रतिकूलता उत्पन्न किये जाने का उत्तरदायित्व निर्धारित नहीं किया जा सकता है, अतः शासन के राजस्व हित एवं जनहित को वरीयता प्रदान किया जाना उचित होगा।

अन्तः में अध्यक्ष महोदय, को क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी तथा जिला खनिज सर्वेयर अधिकारी, झांसी द्वारा धन्यवाद ज्ञापित किया गया और लोकसुनवाई समापन की घोषणा की गयी।


क्षेत्रीय अधिकारी,
28/5

उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी।


अपर जिलाधिकारी (वि०/रा०)
झांसी।

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
VIPIN KUMAR SAXENA
R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22 Sep 2020. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP110182 |
| 2. File No. | 5860/5578 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village- Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. |
| 7. Name of Company/Organization | VIPIN KUMAR SAXENA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 08 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

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Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678th SEAC in meeting held on 08-08-2022, 693th SEAC in meeting held on 12-10-2022 and 668th SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
		Total	16.07 KLD	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C/(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly:
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
 61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
 62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
 71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
 72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 75. Waste water from potable use be collected and reused for sprinkling.
 76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 11/18/2022 5:09:19 PM
Page 11 of 11

मैसर्स विपिन कुमार सक्सेना, गाटा नं०-1419klh, खण्ड-01, गाँव-धमनौड, तहसील-गरौठा, जनपद-जालौन, उ०प्र० द्वारा सैण्ड/मौरम माईनिंग परियोजना की सहमति (जल एवं वायु) आवेदन के सम्बन्ध में।

उपरोक्त विषयक सैण्ड/मौरम माईनिंग परियोजना के सहमति (जल/वायु) आवेदन के सम्बन्ध में निरीक्षण 02.01.2023 को किया गया, उक्त परियोजना ^{बेतवा} ~~बेतवा~~ ^{रिवर} ~~रिवर~~, गाँव-धमनौड, तहसील-गरौठा, जनपद-जालौन से सैण्ड मौरम निकालने की परियोजना है। जिसको SEIAA उ०प्र० द्वारा EC Identification No. - EC22B001UP110182 File No. - 5860/5578 Date of Issue EC - 18/11/2022 द्वारा सर्जित पर्यावरणीय स्वीकृति प्रदान की गयी है, निरीक्षण आख्या निम्नवत् है:-

• मैसर्स आर०एस० माइन्स एण्ड मिनरल्स, गाटा नं०-02, खण्ड नं०-02, गाँव-कलोथरा, तहसील-टहरौली, जनपद-झांसी के अक्षांश 25°40'42.00"N एवं देशांतर 79°23'03.70"E है।

• Environmental Clearance order dated 18/11/2022 के आधार पर परियोजना का Total Mineable Reserve in LOI - 2,55.767 Cubic Meter (Leased Area - 24.00 ha) है।

• उक्त परियोजना को कार्यालय जिलाधिकारी, झांसी (खनन अनुभाग) लेटर ऑफ इन्स्टेंट दिनांक 28.01.2020 को SEIAA उ०प्र० से Environmental Clearance दिनांक 18.11.2022 जारी किया गया है।

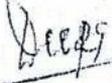
• लीज डीड एग्रीमेन्ट के आधार पर माईनिंग का कार्य वर्ष-2022 से प्रारम्भ किया गया है, आवेदन पत्र के आधार पर वियोजन 1.08 करोड है, जिसके आधार पर सहमति (जल/वायु) शुल्क 1,20,000.00 वर्ष-2027 तक जमा किया गया है।

• परियोजना में कुल वकर्क की संख्या - 90 है जिनके द्वारा घरेलू प्रयोजन से जनित उत्प्रवाह के लिए सोकपिट स्थापित है, जिसके अतिरिक्त जल का प्रयोग वाटर सिप्रकलिंग एवं वृक्षारोपण में किया जाता है, उक्त के आधार पर कुल जलापूर्ति 16-17 KLD है।

• पर्यावरणीय स्वीकृति की शर्तों के अनुपालन में परियोजना प्रतिनिधि के अनुसार स्थल पर संचालन के धूल के नियंत्रण हेतु जल छिड़काव एवं वृक्षारोपण का कार्य किया गया है।

उक्त के आधार पर संदर्भित परियोजना की सहमति (जल एवं वायु) वर्ष 2027 तक स्वीकृत किये जाने की संस्तुति सहित आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

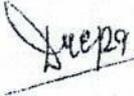

(अरुण कुमार मिश्र)
सहा० वैज्ञानिक अधिकारी


(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त-2)

सुनश्च: - क्रम सं० ०१ पर अंकित अक्षांश एवं देशांतर में विपिन कुमार सक्सेना का है जो ^{बेतवा} ~~बेतवा~~ ^{नदी} ~~नदी~~ पर स्थित है। ^{बेतवा} ~~बेतवा~~ ^{नदी} ~~नदी~~ है।


ASO


(R.O.)



REGIONAL LABORATORY JHANSI
UTTAR PRADESH POLLUTION CONTROL BOARD

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

Ambient Air Test Report

Ref no-27062975/Jhansi/2024

Date: 04/07/2024

- 1- Name of Place and Address: VIPIN KUMAR SAXENA, KHAND NO.-01 GATA NO.-1419, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI-284203 ,Jhansi
- 2- Date of sample Collection: 21/06/2024
- 3- Date of sample Receipt in Laboratory: 22/06/2024
- 4- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Monitoring Location	Area Category	Shift	Monitored By	Sulphar di-oxide($\mu\text{g}/\text{m}^3$)	Nitrogen di-oxide($\mu\text{g}/\text{m}^3$)	Particulate Matter PM10(Less than 10Micron) ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM2.5(Less than 2.5 Micron) For 24 Hours ($\mu\text{g}/\text{m}^3$)
1	VIPIN KUMAR SAXENA	OtherArea	Ist Shift	Rishi Kumar Kushwaha , LA	5.85	13.00	68.00	-

Note: 1. The results in the Test Report relate only to the items tested. 2. The Report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Analysed by-
[Rishi Kumar Kushwaha]

Authorised Signatory-
MADHAVI
KAMALVANSHI
Dr Madhvi Kamalvanshi (ASO)
Digitally signed by MADHAVI
KAMALVANSHI
Date: 2024.07.04 16:34:35 +05'30'

Deepa
Arora

Digitally signed by
Deepa Arora
Date: 2024.07.05
15:45:18 +05'30'
Regional Officer

Mob. No. 9997982444

Vipin Kumar Saxena

144, H.L.O. & 123 Ashoka Road - I, Meerut - (U.P.)

Ref. No. : _____

Date : 20/06/24

To, *The Member Secretary*
The Regional Office, *U.P.P.C.O.B*
Building, No TC-12V Vibhuti Khand,
Gomti Nagar, Lucknow-226010

Subject: Environmental Statement for the financial year ending with 31st March 2024 for Mining of Area 24.0 Ha Ghazan River Sand/Morium Mining Project at Gata No-1419Kh Khand No.1 Village-Dhamnaya, Tehsil-Garautha, District- Jhansi, U.P. by Shri Vipin Kumar Saxena.

Dear Sir,

With reference to the above stated subject, please find attached the Environmental Statement as Form-V for the above said project.

Thanking You,

Yours sincerely,

Vipin Saxena

(Vipin Kumar Saxena)

Project Proponent

संलग्न प्रमाण पत्र
दिनांक 20/06/24
आपका हार्दिक धन्यवाद
संलग्न प्रमाण पत्र

ENVIRONMENTAL STATEMENT FORM-V

(See Rule -14)

Environmental Statement for the financial Year ending with 31 March 2024

Part -A

1	Name and address of the owner/occupier of the Industry, operation or process	Sand /Morrum mining project from River Dhasan riverbed at Gata No .1419 Kh Khand No -01, Village – Dhamnaud , Tehsil- Garautha , District- Jhansi Uttar Pradesh (Leased Area- 24.00 Ha)
2	Industry categories	
	Primary –(STC Code)	It is a River Bed Mining Project
	Secondary-(SIC Code)	
3	Production Capacity : Unit	Not Applicable
4	Year of establishment	-
5	Data of last environmental statement submitted	-

Part -B

Water and raw material consumption

- (i) Water consumption m³/d: *Domestic/Landscaping/Suppression of dust* :- Approx. 5.00 KLD (From Apr, 2023 to Mar, 2024)

S. No.	Name of Products	Process water consumption per unit of product out put	
		During the previous financial year	During the current financial year
	Not Applicable	Not Applicable	Not Applicable

- (ii) Raw material consumption:

S. No.	Name of Products	Consumption of raw material per unit of out put	
		During the previous financial year	During the current financial year
	Not Applicable	Not Applicable	Not Applicable

Part - C

Pollution discharge to environment/unit of output
(Parameter as specified in the consent issued)

Pollutants		Quantity of pollutant of discharged (Mass/day)	Concentration of pollutant of discharged (Mass/day)	Percentage variation from prescribed standard with reasons
(a) Water	No pollutant / Sewage is generated.	Not Applicable	Not Applicable	Nil
(b) Air	Emissions from Vehicular movement in the mine Haul road 15 Trucks/Hr (Haul road length=1km)	CO = 68.1gm/hr PM10= 0.020773 gm/hr PM 2.5= 3.75gm /hr NOx= 0.081 gm /hr <small>(Source : ARAI Indian Emission Regulation, September 2021)</small>	Monitoring report is attached [Annexure A]	Monitoring report is attached [Annexure B]

Details of quality of STP effluent after treatment: Not Applicable

Part. -D

Hazardous Wastes

(As specified under Hazardous Wastes (Management and Handling) Rules, 2016)

	Hazardous Wastes	Total Quantity (Kg)	
		During the previous year	During the current financial year
(a) From process	Not Applicable	Not Applicable	Not Applicable
(b) From pollution control facilities	Not Applicable	Not Applicable	Not Applicable

Part-E
Solid Wastes

	Solid Wastes	Total Quantity	
		During the previous financial year	During the current financial year
a) From process	Bio- degradable wastes	Not Applicable	Total 6 KG/ Day solid waste generated from the project for the period 01.04.2023 to 31.03.2024. and waste was disposed of with the help of local vendor.
	Non Bio- degradable wastes	Not Applicable	
b) From pollution control facility	Not Applicable	Nil	
c)(1) Quantity recycled or reutilized within the unit	Not Applicable	Nil	
(2)Sold	Not Applicable	Nil	
(3)Disposed	Not Applicable	Nil	

Part-F

Please specify the characterizations (in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

Solid Wastes	Solid wastes are segregated into biodegradable wastes (waste vegetables, foods etc.) and recyclable/ non –biodegradable wastes (paper, plastic, glass etc.) and collected in separate bins. and further handover to local Vendor for disposal purpose.
Hazardous wastes	Not Applicable (As the project is river bed mining Project).

Part-G

- Impact of the pollution abatement measures taken on conservation of natural resources and the cost of production.

No production activity is involved.

Part-H

Additional measures/investment proposal for environmental protection including abatement of pollution.

Nil

Part-I

1. Adequate exhaust mufflers are provided as per norms to limit the noise.
2. Adequate tree plantation has been carried out for improvement of aesthetics and climate.
3. Solid wastes are segregated and given to authorized vendors for disposal purpose.
4. Adequate mitigation measures have been adopted to control air pollution like sprinkling of water and by using PUC certified vehicles.

• Any other particulars in respect of environmental protection and abatement of pollution.



TC No. 5912

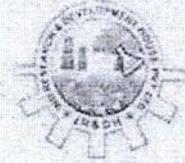
IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD.

MoEF&CC Recognized Laboratory

(ISO 9001:2015/ISO 14001:2015/ ISO 45001:2018)

C-10, 2nd Floor, Sector-6, Noida-201301 (U.P.)

Tel. : +91 120 4215489, E-mail ; contact.irdh@gmail.com



TEST REPORT (Water)

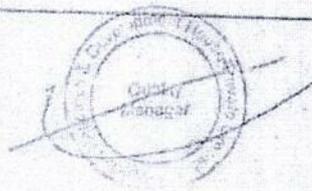
Page 1/2

Report No. :	IRDH-0923-COM-WQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Ground Water
Identification of Sample	Water Sample collected from nearby Project site
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH - Team

RESULTS

S No.	Parameter	Test Protocol	Results	Unit	Requirements as per IS 10500-2012	
					Acceptable limits (Max)	Permissible limits(Max)
1.	pH	IS 3025 P-11 1983	7.95	--	6.5-8.5	No Relaxation
2.	Turbidity	IS 3025 P-10 (1984)	1.0	NTU	1	5
3.	Total Hardness	IS 3025 P-21 (2009)	259.2	mg/l	200	600
4.	Total Dissolved Solids (TDS)	IS 3025 P-16(1984)	712.0	mg/l	500	2000
5.	Calcium as Ca	IS 3025 P-40 (1991)	53.0	mg/l	75	200
6.	Magnesium as Mg	IS 3025 P-46 (1994)	33.24	mg/l	30	100
7.	Total Alkalinity as CaCO ₃	IS 3025 P-23 (1986)	460.0	mg/l	200	600
8.	Chloride as Cl	IS 3025 P-32 (1988)	77.42	mg/l	250	1000
9.	Barium as Ba	Annex F of IS:13428	<0.05	mg/l	0.7	No Relaxation
10.	Ammonia as N	IS 3025 P-34 (1988)	<0.1	mg/l	0.5	No Relaxation
11.	Sulphate as SO ₄	IS 3025 P-24 (1986)	42.6	mg/l	200	400
12.	Nitrate as NO ₃	IS 3025 P-34 (1988)	6.52	mg/l	45	No Relaxation

Head Office: G-8/6, Ground Floor,
Sector-11, Rohini, Delhi-110085
Tel.: +91 11 27571410, 64607252
E-mail : ithconsult@hotmail.com



IAS-ANZ





TC No. 5912

IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD.

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C-10, 2nd Floor, Sector-6, Noida-201301 (U.P.)

Tel. : +91 120 4215489, E-mail : contact.irdh@gmail.com



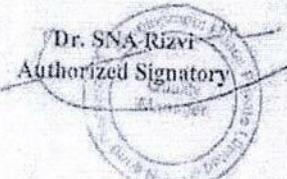
Report No. -IRDH-0923-COM-WQ-1144

Page: 22

S No.	Parameter	Test Protocol	Results	Unit	Requirements as per IS 10500-2012	
					Acceptable limits (Max)	Permissible limits(Max)
13.	Fluoride as F	APHA, 23 rd Edition	0.18	mg/l	1	1.5
14.	Iron as Fe	IS 3025 P-53 (2003)	0.22	mg/l	1.0	No Relaxation
15.	Aluminium as Al	IS 3025 P-55 (2003)	<0.01	mg/l	0.03	0.2
16.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l	0.2	1
17.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l	0.001	0.002
18.	Boron as B	IS 3025 P-57 (2005)	<0.1	mg/l	0.5	2.4
19.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l	0.05	No Relaxation
20.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l	0.01	No Relaxation
21.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l	0.05	1.5
22.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l	0.001	No Relaxation
23.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l	0.1	0.3
24.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l	5	15
25.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l	0.01	No Relaxation
26.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l	0.02	No Relaxation
27.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l	0.003	No Relaxation

End of Report

Dr. SNA Rizvi
Authorized Signatory



- 1- Test Report is limited to the invoice raised item tested.
- 2- Test Report cannot be reproduced in a part or in whole in court without laboratory permission.
- 3- Samples shall be retained for 4 weeks after test report submitted.

Head Office: G-3/6, Ground Floor,
Sector-11, Rohini, Delhi-110085
Tel : +91 11 27571410, 64607252
E-mail : irhconsult@hotmail.com

IAS-ANZ





TC No. 5912

INDRESEARCH & DEVELOPMENT HOUSE PVT. LTD.



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Tel.: +91 120 4215489, E-mail: contact.irdh@gmail.com

TEST REPORT

(Water)

Page 1/2

Report No.	IRDH-0923-EIA-SWC-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085,
Project Name	Area: 24.0 ha river sand/morium mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Surface Water
Identification of Sample	Surface Water collected from Dhasan River (25°41'23.33"N 79°22'53.22"E)
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH-Team

RESULTS

S No.	Parameter	Test Method	Results	Unit
1.	pH	IS 3025 P-11 (1983)	7.02	-
2.	Conductivity	IS 3025 P-14 (1984)	496.0	µs/cm
3.	Total Suspended Solid (TSS)	IS 3025 P-17 (1984)	30.0	mg/l
4.	Free Residual Chlorine	IS 3025 P-26 (1986)	<0.1	mg/l
5.	Total Hardness	IS 3025 P-21 (2009)	191.0	mg/l
6.	Total Dissolved Solids (TDS)	IS 3025 P-16 (1984)	312.0	mg/l
7.	Calcium as Ca	IS 3025 P-40 (1991)	22.0	mg/l
8.	Magnesium as Mg	IS 3025 P-46 (1994)	12.29	mg/l
9.	Total Alkalinity as CaCO ₃	IS 3025 P-23 (1986)	240.0	mg/l
10.	Chloride as Cl	IS 3025 P-32 (1988)	24.0	mg/l
11.	Barium as Ba	Annex I of IS:13428	<0.05	mg/l
12.	Ammonia as N	IS 3025 P-34 (1988)	<0.1	mg/l
13.	Sulphate as SO ₄	IS 3025 P-24 (1986)	8.6	mg/l

Head Office: G-8/6, Ground Floor,
Sector-11, Rohini, Delhi-110085
Tel.: +91 11 27571410, 64607252
E-mail: itdhconsult@hotmail.com



IAS-ANZ





IC No. 5912

IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD.

MoEF&CC Recognized Laboratory

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C-10, 2nd Floor, Sector-6, Noida-201301 (U.P.)

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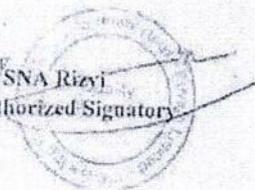
Report No. - IRDH-6923-COM-SWQ-1144

Page 2/2

S No.	Parameter	Test Method	Results	Unit
14.	Nitrate as NO ₃	IS 3025 P-34 (1988)	1.1	mg/l
15.	Fluoride as F	APIIA, 23 rd Edition	0.12	mg/l
16.	Iron as Fe	IS 3025 P-53 (2003)	<0.1	mg/l
17.	Chemical Oxygen Demand(COD)	IS 3025 P-58 2006	36.0	mg/l
18.	Biochemical Oxygen Demand(BOD)at 27° C for 3 days	IS 3025 P-44 1993	5.6	mg/l
19.	Dissolve Oxygen	IS 3025 P-38 1989	5.8	mg/l
20.	Aluminium as Al	IS 3025 P-55(2003)	<0.01	mg/l
21.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l
22.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l
23.	Boron as B	IS 3025 P-37 (2005)	<0.1	mg/l
24.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l
25.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l
26.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l
27.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l
28.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l
29.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l
30.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l
31.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l
32.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l

End of Report

Dr. SNA Rizvi
Authorized Signatory



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TC No. 5912

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TEST REPORT (Soil)

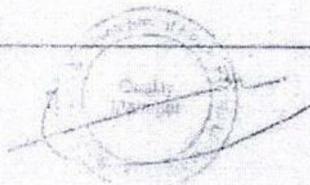
Page: 1/2

Report No. :	IRDH-0923-COM-SL-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhannaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Nature of Sample	Soil
Identification of Sample	Soil Sample collected from Project site
Date of Sampling	05/09/2023
Method of sampling	As per standard method
Date of testing:	05/09/2023 To 11/09/2023
Sampled by	IR&DH - Team

RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH	IS 2720 P-26 (1987)	8.10	--
2.	Conductivity	IS 14767 (RA 2016)	532.0	μ S/cm
3.	Moisture	IS 2720 P-25(1972)	10.6	% by mass
4.	Water Holding Capacity	IRDH/SOP-SL/07	16.5	%
5.	Specific Gravity	IS 2720 P-3 (1980)	1.87	-
6.	Bulk density	IRDH/SOP-SL/06	1.41	gm/cc
7.	Chloride	IRDH/SOP-SL/14	232.0	mg/kg
8.	Calcium	IRDH/SOP-SL/17	1610.0	mg/kg
9.	Sodium	IRDH/SOP-SL/11	187.0	mg/kg
10.	Potassium	IRDH/SOP-SL/12	78.4	mg/kg
11.	Magnesium	IRDH/SOP-SL/16	214.0	mg/kg
12.	Organic matter	IS 2720 P-22 (1972)	0.55	% by mass
13.	Cation Exchange Capacity(CEC)	IRDH/SOP-SL/09	13.2	meq/100gm
14.	Available nitrogen	IS 14684	29.6	mg/kg
15.	Available Phosphorous	IRDH/SOP-SL/10	7.12	mg/kg

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Report No. - IRDH-0923-COM-SL-1144

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S. No.	Parameter	Test Method	SL ₁	Unit
16.	Iron as Fe	IRDH/SOP-SL/22	1805.0	mg/kg
17.	Copper as Cu	IRDH/SOP-SL/21	24.5	mg/kg
18.	Zinc as Zn	IRDH/SOP-SL/20	40.6	mg/kg
19.	Texture	IRDH/SOP-SL/08		% by mass
	Sand		57.6	
	Clay		25.2	
	Silt		17.2	
20.	Sodium Adsorption Ratio(SAR)	IRDH/SOP-SL/13	1.16	By calculation

End of Report

Dr. SNA Rizvi
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TEST REPORT (Ambient Air)

Report No	IRDH-0923-COM-AAQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dharnaud, Tehsil- garautha, district- Jhansi, Uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Location	Project site
Date of Sampling	05/09/2023 to 06/09/2023
Type of Monitoring	Ambient Air Monitoring (24 hourly)
Parameters to be sampled	PM _{2.5} , PM ₁₀ , SO ₂ , NO ₂ , CO
Weather condition	Clear sky
Method of sampling	As per standard Method
Sample drawn by	IR&DH Team

RESULTS

S. No	Parameter	Method	Results	Unit	Requirement (CPCB limits)*
1.	Particulate Matter as PM _{2.5}	IRDH/SOP/AAQM/01	52.0	µg/m ³	60
2.	Particulate Matter as PM ₁₀	IS 5182 P- 23 (2006)	132.0	µg/m ³	100
3.	Sulphur dioxide as SO ₂	IS 5182 P-02 (2001)	8.06	µg/m ³	80
4.	Nitrogen dioxide as NO ₂	IS 5182 P-06 (2006)	19.0	µg/m ³	80
5.	Carbon monoxide as CO	IRDH/SOP/AAQM/08	0.93	mg/m ³	4.0

*Gazette notification published by MoEF&CC, New Delhi on 18 Nov, 2009

End of Report

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TEST REPORT (Ambient Noise)

Report No	IRDH-0923-COM-ANQ-1144
Date of Reporting	11/09/2023
Issued to	M/s Ind Tech House Consult, G-8/6, Ground Floor, Sector-11, Rohini, Delhi-110085
Project Name	Area: 24.0 ha river sand/morrum mining project at Gata no-1419 kha khand no-1, village- dhamnaud, Tehsil- garautha, district- jhansi, uttar Pradesh By M/s SHRI VIPIN KUMAR SAXENA
Location	Project site(ANQ 1)
Date of Sampling	05/09/2023 to 05/09/2023
Type of Monitoring	Ambient Noise Monitoring
Method of sampling	IRDH/SOP/-NS/22
Duration of Monitoring	24 hourly
Sample drawn by	IR&DH Team

RESULT

All values are in dB(A)

Sr. No.	Locations	Day Time (Lday) 06:00AM - 10:00PM	Night Time (Lnight) 10:00PM - 06:00AM
ANQ -1	Project site	52.2	40.6

CPCB Limits			
Sr. No		Day Time	Night Time
1.	Industrial area	75	70
2.	Commercial area	65	55
3.	Residential area	55	45
4.	Silence Zone	50	40

End of Report

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Compliance report regarding the General Conditions and Specific Conditions of environment clearance issued by SEIAA UP

Site Inspection Date :19.06.2024

General Condition

1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	The environmental clearance is subjected to allotment of mining lease in favour of project proponent
2	Forest clearance shall be taken by the proponent as necessary under law.	---
3	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	---
4	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	---
5	Mining and loading shall be done only within day hours' time.	Mining and loading is done only within days hours time. Complied
6	No mining shall be carried out in the safety zone of any bridge and/or embankment.	No mining was found to be carried out in the safety area of any bridge or Aurdhya embankment. Complied
7	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Complied
8	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	---
9	Parking of vehicles should not be made on public places.	Vehicles are not being parked at

		public places. Complied
10	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	---
11	No wildlife habitat will be infringed.	---
12	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	---
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	---
14	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	---
15	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	---
16	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	---
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	---
18	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.	---
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	---
20	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	---
21	Dispensary facilities for first-aid shall be provided at site.	Dispensary facilities for first-aid is provided at site. Complied
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Complied
23	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	---
24	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the	---

	District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	
25	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation and Urban Local Body.	---
26	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	Complied
27	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	There is no release of waste water by temporary habitation campus. Complied
28	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	Noise level found to be within limits prescribed by CPCB. Complied
29	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	---
30	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	---
31	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	---
32	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	---
33	33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	---
34	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	---
35	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	---
36	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed,	---

	necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	
37	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	---
38	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	---
39	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	Complied
40	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded	Vehicular emissions kept under control and regularly monitored. The vehicles carrying the mineral not overloaded. (Complied)
41	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Not Complied
42	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Not Complied
43	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	---
44	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	---
45	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	---
46	Debris from the river bed will be collected and stored at secured place and	---

	may be utilized for strengthen the embankment.	
47	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	---
48	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	---

Specific Condition

1	Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.	---
2	In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.	---
3	For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.	---
4	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	---
5	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	---
6	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	---
7	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	---
8	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department	---

	otherwise it will be treated as violation of EC condition.	
9	In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	---
10	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	---
11	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	---
12	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	---
13	In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.	---
14	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	---
15	The project proponent shall install solar light in their site office.	---
16	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	---
17	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	---
18	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	---
19	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	---
20	The project proponent should explore the possibilities of rainwater harvesting.	---
21	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.	---
22	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	Complied

23	As per the proposed plan, plantation with area specific plant species, number of plants to be planted.	Not Complied
24	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	---
25	The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.	---
26	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19	---
27	Environment management in according to environmental status and impact of the project.	---
28	During the school opening and closing time transportation of minerals will be restricted.	Complied
29	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time	---
30	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	---
31	Pakka motorable haul road to be maintained by the project proponent.	Not Complied
32	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	---
33	Permission from the competent authority regarding evacuation route should be taken.	---
34	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	Not Complied
35	Provision for cylinder to workers should be made for cooking.	---
36	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	---
37	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Not Complied
38	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Not Complied
39	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	---
40	Provision for two toilets and hand pumps should be made at mining site.	---
41	Drinking water for workers would be provided by tankers.	---
42	Mining should be done by Bar scalping methods extraction (typically 0.3 - 0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	---
43	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	---
44	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	---

45	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	---
46	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	---
47	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	---
48	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	Complied
49	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	---
50	If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	---
51	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	---
52	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	---
53	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	---
54	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	---
55	The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	---
56	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	---
57	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	---

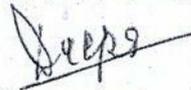
58	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	---
59	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	---
60	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	---
61	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	Complied
62	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Complied
63	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Complied
64	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	---
65	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	---
66	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	---
67	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	---
68	Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Complied
69	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project	---
70	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	---
71	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a	---

	copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	
72	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Complied.
73	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	---
74	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	---
75	Waste water from potable use be collected and reused for sprinkling	---
76	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter. The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.	---

मैसेस विपिन कुमार सक्सेना, गाटा संख्या-1419kh, खण्ड संख्या-01, ग्राम-धमनौड़, तहसील-गरौठा, जनपद-झांसी, उ०प्र० द्वारा सैण्ड मौरम माइनिंग परियोजना का जारी सहमति (जल/वायु) की शर्तों की अनुपालन आख्या।

उपरोक्त विषयक सैण्ड मौरम माइनिंग परियोजना का स्थलीय निरीक्षण संयुक्त समिति सदस्यो द्वारा दिनांक 19.06.2024 को किया गया, निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री विपिन कुमार सक्सेना उपस्थित थे, थी, निरीक्षण आख्या निम्नवत् है:-

- उक्त परियोजना गाटा संख्या-1419kh, खण्ड संख्या-01, ग्राम-धमनौड़, तहसील-गरौठा, जनपद-झांसी, की सैण्ड/मौरम माइनिंग परियोजना है, जिसके अक्षांश-25.678333 एवं देशांतर-79.38436111 है। Environmental Clearance order dated 18.11.2022 के आधार पर परियोजना का Total Mineable Reserve (As Per Approved Mine Plan)- 2,55,767.00 Cubic Meter/Annum (Lease Area-24.00 Ha) है।
- खनन परियोजना को SEIAA उ०प्र० द्वारा EC Identification No.- EC22B001UP110182 File No.-5860/5578 Date of Issue EC 18.11.2022 द्वारा सशर्त पर्यावरणीय स्वीकृति प्रदान की गयी।
- खनन परियोजना का राज्य प्रदूषण नियंत्रण बोर्ड द्वारा पत्रांक 173141/UPPCB/Jhansi(UPPCB)/CTO/bth/JHANSI/2022 Date 05/03/2023 सहमति (जल/वायु) निर्गत किया गया है।
- निरीक्षण के समय खनन परियोजना स्थल पर अंशिक वृक्षारोपण किया गया है। उद्योग स्वामी को वृक्षारोपण बढ़ाने के लिये निर्देशित किया गया।
- खनन परियोजना स्थल पर भूगर्भीय जल का प्रयोग नहीं किया जा रहा है।
- खनन परियोजना से जनित घरेलू उत्प्रवाह के निस्तारण हेतु सोक पिट की व्यवस्था स्थापित पायी गयी। खनन परियोजना से किसी भी प्रकार का उत्प्रवाह जनित नहीं हो रहा था।
- खनन परियोजना स्थल पर वाहनों से उड़ने वाली धूल के नियंत्रण हेतु वाटर टैंकर द्वारा डस्ट जनन स्रोतों पर पानी का छिड़काव किया जाता पाया गया।
- खनन परियोजना पट्टाधारक द्वारा बोर्ड मुख्यालय को वायु अनुश्रवण आख्या (एन०ए०बी०एल० लैव) प्रेषित किया जाना सूचित है।
- निरीक्षण के समय बालू/मौरम से भरे वाहनो को कवर करके ले जाया जाते पाया गया।
- निरीक्षण के समय बालू/मौरम को वाहनो में भरते समय पानी का छिड़काव किया जाता पाया गया।
- वाहनो के अवागमन वाले मार्ग पर उड़ने वाली धूल नियंत्रण हेतु जल छिड़काव किया जाता पाया गया।
- ध्वनि प्रदूषण को नियंत्रित किये जाने हेतु पी०यू०सी० प्रमाणित वाहनो का प्रयोग किया जाता पाया गया।
- खनन परियोजना स्थल पर सोलिड वेस्ट जनित होता हुआ नहीं पाया गया।
- खनन परियोजना पट्टाधारक को माननीय न्यायालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा समय समय पर दिये गये निर्देशो का अनुपालन किये जाने हेतु निर्देशित किया गया।


(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त-2)





